

Poonam @ Jyoti Vs. Gautam Singh & Ors.
PS: Farsh Bazar

08.12.2020

Present: Ld. Counsel for applicant.

Report not received.

Be put up for report on 14.12.2020.


(Ajeet Narayan)
MM-2/Shahdara/KKD/Delhi
08.12.2020

FIR No. 389/20
PS Farsh Bazar

08.12.2020

Fresh superdari application received on the official e-mail ID of the court.

Present: Ld. APP for the State through VC.

Reply be called from the IO/SHO concerned for 10.12.2020.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.


(Ajeet Narayan)
MM-2/Shahdara/KKD/Delhi
08.12.2020

STATE
Vs.
NOOR ALI
FIR NO. 41254/19
Farsh Bazar

08.12.2020

Fresh application for release received on the official e-mail ID of the court.

Present: Ld. APP for the State through VC.

Reply be called from the IO/SHO concerned for 09.12.2020.

(Ajeet Narayan)
MM-2/Shahdara/KKD/Delhi
08.12.2020

FIR No. 308/19
State Vs. Vikas
PS Farsh Bazar
u/s 408 IPC

08.12.2020

Present: Ld. APP for the State.

Ld. Counsel for accused.

This is an application u/s. 437 Cr.P.c filed on behalf of applicant / accused namely Vikas for grant of bail.

It is submitted by Ld. Counsel for the applicant/accused that applicant/accused has been falsely implicated in the present case and he has nothing to do with the charges as alleged in the FIR. It is further submitted that no fruitful purpose would be served to keep the applicant/accused behind bars and he will abide by the terms and conditions of bail. Hence, it is prayed that accused may be released on bail.

IO has filed the reply and as per reply of IO, three days P/C was taken for recovery of the case property but nothing was recovered and as per the disclosure statement of accused, he has given Rs.7lacs out of Rs.8lacs to his father who is absconding presently.

On the other hand, Ld. APP for the State has opposed the bail application submitting tht allegations are serious in nature.

Heard. Record perused.

Considering the facts that the accused was sent to JC on 05.12.2020, investigation is at the initial stage, gravity of allegations and recovery is yet to be effected, this court is not inclined to release the accused on bail. Accordingly, bail application is dismissed.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

(Ajeet Narayan)
MM-2/Shahdara/KKD/Delhi
07.12.2020

FIR No. 241/18
PS Farsh Bazar
u/s 448/380/506/34 IPC

08.12.2020

Present: Ld. APP for the State.

At request of IO, be put up on 16.12.2020.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

(Ajeet Narayan)
MM-2/Shahdara/KKD/Delhi
08.12.2020